

CLAIMS RECEIVED FROM OPERATIONAL CREDITORS AFTER 01.10.2021

S No	Date of Receipt of Form B	Name of Operational Creditor	Amount Claimed (in Rs)	Amount Provisionally Admitted (in Rs)
1	27.10.2021	Rays Concrete Pvt Limited, MD : D Kasi Viswanathan, Z Block, No.4, II Floor, SAF Games Village, Koyembedu, Chennai - 600 107 CIN: U45205TN2011PTC081758	39,38,935	9,13,520
2	23.11.2021	Abhivairavan Plumbing Co, Partner: K Ramanathan, New No.59/1, Arcot Road, Kodambakkam, Chennai - 600024 PAN: AAPFA4967K	1,03,04,532	75,93,065
3	08.01.2022	Venkatesa Marketing, Partner: Saravanan S, No. 173 (Old 109), Sydenhams Road, 1 st Floor, Periamet, Chennai - 600003 PAN: AAKFV3315K	1,11,427	1,11,427
TOTAL			1,43,54,894	86,18,012

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

27-10-2021

To

Mr. RADHAKRISHNAN SURESHKUMAR
Insolvency Resolution Professional of EAP Infrastructures Private Limited
New No.284/1 Old No.119 A/1, Pannayar Street,
Chinnasuraikaipatti, Rajapalayam,
Virudhunagar District- 626117, Tamil Nadu.

From

Rays Concrete Private Limited
Z' Block, No.4, II Floor,
SAF Games Village, Koyembedu, Chennai-600 107

Subject: Submission of proof of claim.

Madam/Sir,

Rays Concrete Private Limited, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of [EAP Infrastructures Private Limited]. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	Rays Concrete Private Limited
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	U45205TN2011PTC081758
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	Z' Block, No.4, II Floor, SAF Games Village, Koyembedu, Chennai-600 107
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs.39,38,935/-

PARTICULARS

5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	<ul style="list-style-type: none"> I. Purchase Order II. Invoices III. Letter sent to Corporate Debtor IV. E-Mail communication between the Corporate Debtor and Operational Creditor V. Arbitration award dated 25.09.2019
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	Arbitration award dated 25.09.2019
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	
9.	DETAILS OF: <ul style="list-style-type: none"> a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers 	
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	

Signature of operational creditor or person authorised to act on his behalf
 [Please enclose the authority if this is being submitted on behalf of an operational creditor]

D. Kasi Viswanathan

Managing Director

Z' Block, No.4, II Floor,
 SAF Games Village, Koyembedu, Chennai-600 107

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

DECLARATION

I, D. Kasi Viswanathan, S/o Mr. Dhakshinamoorthy, currently having office at Z' Block, No. 4, II Floor, SAF Games Village, Koyambedu, Chennai - 600107, hereby declare and state as follows:-

1. EAP Infrastructures Private Limited, the corporate debtor was, at the insolvency commencement date, being the 2nd day of September 2021 actually indebted to me in the sum of Rs.39,38,935/-

2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below :

- I. Purchase Order
- II. Invoices
- III. Letter sent to Corporate Debtor
- IV. E-Mail communication between the Corporate Debtor and Operational Creditor
- V. Arbitration award dated 25.09.2019

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom .

4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following :

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim] .

Date :
Place : Chennai

For RAYS CONCRETE (P) LTD.


(Signature of the claimant)

Authorized Signatory

VERIFICATION

I, D. Kasi Viswanathan, S/o Mr. Dhakshinamoorthy, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

For KAYS CONCRETE (P) LTD.

Verified at ... on this day of November, 2021


(Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date: 27.10.2021

To

Mr. RADHAKRISHNAN SURESHKUMAR
Interim Insolvency Professional,
New No 284/1, Old No.119 A/1,
Pannayar Street,
Chinnasuraikaipatti, Rajapalayam,
Virudhunagar District - 626 117,

From

K.RAMANATHAN,
Managing Partner
M/s.Abhivairavan's Plumbing Co.,
New No.59/1, Arcot Road, Kodambakkam
Chennai – 600024.

Subject: Submission of proof of claim.

Madam/Sir,

Abhivairavan's Plumbing Co, hereby submits this proof of claim in respect of the corporate Insolvency Resolution Process in the case of **M/s.EAP Infrastructures Pvt Ltd.** The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR Abhivairavan's Plumbing Co	
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Abhivairavan's Plumbing Co is a Partnership Firm with PAN No. AAPFA4967K comprising of following partners. 1.Mr.K.Ramanathan – Managing Partner AADHAR No.327100437387 2.Mrs.K.Renganayaki – Partner AADHAR No.5872-3525-6826
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	New No.59/1, Arcot Road, Kodambakkam Chennai – 600024. abhivairavan@plumbingmaterials.net
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Claim amount till the date of application for CIRP :- A principle sum of Rs.67,70,874/- (Rupees Sixty Seven Lakhs Seventy Thousand Eight Hundred and Seventy Four Rupees only) and interest amounting to Rs.14,43,405/- aggregating to Rs.82,14,279/-



For Abhi Vairavan's Plumbing Co.

K. Ramanathan
Managing Partner

PARTICULARS

		<p>Claim amount till the date of Insolvency Commencement Date :-</p> <p>A principle sum of Rs.67,70,874/- (Rupees Sixty Seven Lakhs Seventy Thousand Eight Hundred and Seventy Four Rupees only) and interest amounting to Rs.35,33,658/- aggregating to Rs.1,03,04,532/-</p>
<p>5.</p>	<p>DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.</p>	<ol style="list-style-type: none"> 1) The details of Invoices raised and copies of invoices for which payments are outstanding from the Corporate Debtor. 2) The details of Purchase Orders raised and copies of purchase orders raised by the Corporate Debtor for which payments are outstanding from the Corporate Debtor. 3) Demand Notice in Form 3 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 served on the Corporate Debtor and information downloaded from Information utility regarding demand notice on Corporate Debtor. 4) Ledger Statement of corporate debtor from 01-4-2012 to 31-3-2019 5) Bank Statement from 27.11.2019 to 31.01.2020. 6) Mails on July 05, 2019, September 19, 2019, October 21, 2019, October 22, 2019, October 23, 2019 wherein the Corporate Debtor has acknowledged issue of the cheques and acknowledging the debt due and making further request to withhold the presentation of cheques and follow up made by us on payments and copies of cheques. 7) Copy of application in Form 5 filed with Honourable NCLT, Chennai vide IBA/351/2020. The said application filed by the claimant herein has been disposed with the direction that, it can be reopened if the Corporate Debtor settles the matter with GEM supplies, on whose application, CIRP has been ordered by the Honourable NCLT, Chennai.



For Abhi Vairavan's Plumbing Co.

(Signature)
 Managing Partner

PARTICULARS

6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	A Demand notice was initially served in form 3 upon the Corporate Debtor on 27.11.2019. There are some vague dispute raised with regard to the demand raised by the claimant herein against which an application in Form 5 filed with Honourable NCLT, Chennai vide CA/IB/951/2020. The said application filed by the claimant herein has been disposed off by Honourable NCLT with the direction that, it can be reopened if the Corporate Debtor settles the matter with GEM supplies, on whose application, CIRP has been ordered by the Honourable NCLT, Chennai.
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	<p>It is submitted that, we have been supplying various plumbing materials as per the purchase orders issued by the Corporate Debtor on continuous basis during the period August 2018 to October 2018 and raised multiple invoices for the materials supplied aggregating to a sum of Rs.67,70,874/- (Rupees Sixty Seven Lakhs Seventy Thousand Eight Hundred and Seventy Four rupees only) for which no payment has been received till date.</p> <p>The Operational Creditor had presented the cheques for clearance and all the cheques issued by the Corporate Debtor has bounced stating that "stop payment".</p> <p>All the above events has led to seek resolution under IBC Laws for the pending payments seeking immediate payment of Principle sum of Rs.67,70,874/- and interest of Rs.14,43,405/- till the date of payment of the above outstanding amount.</p> <p>Claim amount till the date of Insolvency Commencement Date :-</p> <p>A principle sum of Rs.67,70,874/- (Rupees Sixty Seven Lakhs Seventy Thousand Eight Hundred and Seventy Four rupees only) and interest amounting to Rs.35,33,658/- aggregating to Rs.1,03,04,532/-</p>
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
9.	DETAILS OF: a. any security held, the value of	NIL



For Abhi Vairavan's Plumbing Co.

Managing Partner

PARTICULARS

	<p>security and its date, or</p> <p>b. any retention of title arrangement in respect of goods or properties to which the claim refers</p>	
<p>10.</p>	<p>DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN</p>	<p>ACCOUNT HOLDERS NAME ABHI VAIRAVAN'S PLUMBING CO ACCOUNT NUMBER: 057751000001 BANK NAME: ICICI BANK BRANCH NAME: CHENNAI KODAMBAKKAM IFSC CODE: ICIC0000577 TYPE OF ACCOUNT: CC</p>
<p>11.</p>	<p>LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR</p>	<ol style="list-style-type: none"> 1) Details of Purchase Orders and copies of Purchase Orders – Annexure 1 2) Details of Invoice and copies of Invoice – Annexure 2 3) Ledger Statement from 01-4-2018 to 31-3-2019 of your account in our Books - Annexure 3. 4) Mails on July 05, 2019, September 19, 2019, October 21, 2019, October 22, 2019, October 23, 2019 wherein the Corporate Debtor has acknowledged issue of the cheques and acknowledging the debt due and making further request to withhold the presentation of cheques and follow up made by us on payments and copies of cheques - Annexure 4. 5) Demand Notice in Form 3 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 served on the Corporate Debtor and information downloaded from Information utility regarding demand notice on Corporate Debtor along with copies of Invoice – Annexure 5 7) Copy of application in Form 5 filed with Honourable NCLT, Chennai vide CA/IB/951/2020 along with Affidavits thereon. The said application filed by the claimant herein has been disposed with the direction that, it can be reopened if the Corporate Debtor settles the matter with GEM supplies, on whose application, CIRP has been ordered by the Honourable NCLT, Chennai as Annexure 6



For Abhi Vairavan's Plumbing Co.

(Signature)
Managing Partner

PARTICULARS	
	7. Partner's Resolution authorising to submit claim
	8. Copy of cancelled cheque leaf
	9. Interest working till date of insolvency commencement date
Signature of Operational Creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor]	
Name in BLOCK LETTERS : K.RAMANATHAN	
Position with or in relation to creditor: MANAGING PARTNER	
Address of person signing: New No.59/1, Arcot Road, Kodambakkam, Chennai – 600024.	

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

DECLARATION

I, **K.RAMANATHAN**, Managing Partner currently residing at New No.59/1, Arcot Road, Kodambakkam, Chennai – 600024, hereby declare and state as follows:-

1. **EAP INFRASTRUCTURES PVT LTD**, the Corporate Debtor was, at the insolvency commencement date, being the **2nd day of September, 2021**, actually indebted to me in the sum of Rs.1,03,04,532/- (principle amount together with interest upto Insolvency Commencement date).
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - a) Purchase Orders.
 - b) Invoice Copies.
 - c) Ledger Statements from 01-4-2018 to 31-3-2019.
 - d) Emails dated July 05, 2019, September 19, 2019, October 21, 2019, October 22, 2019, October 23, 2019.
 - e) Application made to Honourable NCLT, Chennai in form 5 along with affidavits.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: There are no mutual credit, mutual debts, or other mutual dealings between the Corporate Debtor and the Creditor which may be set-off against the claim.

Date: **27-10-2021**
Place: Chennai



For **Abhi Vairavans Plumbing Co.**

(Handwritten Signature)

Managing Partner
(Signature of the claimant)

VERIFICATION

I, **K.RAMANATHAN, Managing Partner** the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on this ^{27th} day of **October**, 2021

For **Abhi Vairavan's Plumbing Co.**


Managing Partner

(Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].



FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES
(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution
Process for Corporate Persons) Regulations, 2016)

8-1-2022

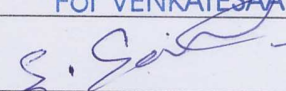
To
The Interim Resolution Professional / Resolution Professional
EAP Infrastructures Private Limited
NO.412/7, GST Road,
Chrompet, Chennai-600044.

From
Venkatesaa Marketing
No:#173(old #109) Sydenhams Road,
1st floor, Periamet, Chennai-600003.

Subject: Submission of proof of claim.

Madam/Sir,
Venkatesaa Marketing, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of EAP Infrastructures Private Limited. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	Venkatesaa Marketing
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	PAN NO:AAKFV3315K S,SARAVANAN MURUGAN PRADEEP
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	Venkatesaa Marketing No:#173(old #109) Sydenhams Road, 1 st floor, Periamet, Chennai-600003. EMAIL: VENKATESAAMARKETING@GMAIL.COM
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	1,11,427.40

PARTICULARS		
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	Sales Invoice
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NIL
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	THE AMOUNT OF RS .1,11,427 IS PENDING FROM PAST TWO YEARS
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
9.	DETAILS OF: <i>a.</i> any security held, the value of security and its date, or <i>b.</i> any retention of title arrangement in respect of goods or properties to which the claim refers	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	VENKATESAA MARKETING AXIS BANK ACCOUNT NO:913020015213852
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	BANK CHEQUE , CHEQUE MEMO, 4 PURCHASE ORDER, 4 SALES INVOICE.
Signature of operational creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor]		
VENKATESAA MARKETING		
PARTNERS For VENKATESAA MARKETING		
Address of person signing		
		 Partner

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

DECLARATION

I. Venkatesaa Marketing currently residing at No:#173(old #109) Sydenhams Road, 1st floor, Periamet, Chennai-600003. hereby declare and state as follows:-

1. EAP Infrastructures Private Limited the corporate debtor was, at the insolvency commencement date, being the 29/5/2019 day of 5/8/2019 actually indebted to me in the sum of Rs. 1,11,427.

2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: 1. PO:EAP/PR/PO/19-20/0060/R1, 2. POEAP/PR/PO/19-20/0079

3. PO:EAP/PR/PO/19-20/0088

SALES INVOICE: 1. VM/025/19-20, 2. VM/037/19-20, 3. VM/038/19-20, 4. VM/062/19-20.

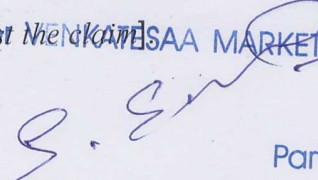
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from.

4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim]

Date:

Place:


Partner
(Signature of the claimant)

VERIFICATION

I, [Name] the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at ... on this day of, 20...

(Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].